

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application (COD) No.77244 of 2018
& Cross Objection No.77241 of 2018 &
Service Tax Appeal No.77144 of 2018**

(Arising out of Order-in-Appeal No.115/SLG-ST/2018 dated 19.03.2018 passed by Commr. (Appeal I) of CGST & Excise, Siliguri)

M/s Hindustan Electricals

Mal Park, P.O. Malbazar, Jalpaiguri-735221

Appellant

VERSUS

Commissioner of CGST & Excise, Siliguri

C.R.Building, Hakimpara, Haren Mukherjee Road, Siliguri-734001

Respondent

Appearance:

None for the Appellant

Shri T.Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

Misc.Order No...75022/2021

FINAL ORDER NO...75084/2021

DATE OF E-HEARING : 12.03.2021

DATE OF DECISION : 12.03.2021

PER P.K.CHOUDHARY :

In view of the reasons as explained in the Miscellaneous Application, the delay in filing the Cross Objection is condoned. Miscellaneous Application (COD) is thus allowed.

2. However, the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Cross Objection also gets disposed off.

Dictated and pronounced in the open Court.

(P.K.Choudhary)
Member (Judicial)

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